## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER

PETITION NUMBER : CP/661/(IB)/CB/2017

NAME OF THE PETITIONER(S)

: FOSECO INDIA LTD

NAME OF THE RESPONDENT(S)

: RLS ALLOYS PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Rahul Clanikuh

Op WIL

## **ORDER**

Counsel for Applicant present. There is no representation on behalf of the Corporate Debtor. As seen from the order dated 25.01.2018, there was no representation on behalf of the Corporate Debtor. But, an opportunity was granted for causing his appearance on this day. It is also on record that the Corporate Debtor caused his appearance through his Counsel in the matter and also paid Rs.30,000/- by way of Demand Draft dated 12.01.2018 to the Operational Creditor. It appears that the Corporate Debtor is not interested to pursue the matter and deliberately absenting himself. Therefore, the Corporate Debtor is proceeded *ex parte*. Counsel for the Applicant is directed to submit arguments on next date of hearing. Put up on 23.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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